THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) No, Sir.

(b) to (d) Do not arise.

Increase in thefts and drugging in trains

1461. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that there is increase in instances of thefts and drugging of passengers in trains;
 - (b) if so, the details thereof for the last three years; and
 - (c) the action Government is taking for safety of passengers and their baggage?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

(c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, to provide better security to the traveling passengers in trains and passenger areas, Railway Protection Force is deployed to escort important trains to effectively supplement the efforts of the State Governments in controlling crime on the Railways.

The following measures are being taken for the security of passengers:

- 1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
- 2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 vulnerable Railway stations.

- 3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
- 4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
- 5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.

Development of railway stations as model stations

1462. SHRI MOINUL HASSAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Railways declares some stations as model stations;
- (b) if so, what are the details in this regard;
- (c) how many stations have so far been declared as model stations;
- (d) how may stations have actually been developed as model stations so far; and
- (e) the names of those stations which were declared to be developed as model stations during the last year and have actually been developed as such?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (e) Model station scheme is an old scheme under which 594 stations were identified between 1999 and 2008 for the purpose of development as model stations. So far, 450 stations have been developed. No station has been identified during 2009-10 to be developed as model station. However, 378 stations were identified during 2009-10 for development as Adarsh stations.

Train accident at Sainthia

1463. SHRI MAHENDRA MOHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of persons killed and injured when the Sealdah-bound New Cooch Bihar-Sealdah Uttarbanga Express rammed into Bhagalpur-Ranchi Vananchal Express from behind at the Sainthia station on 19th July 2010;